

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 04.01.2021

Appeal No. 400 of 2019

Mrs. Anila Jalan

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Chirag Bhavsar, Advocate with Mr. Harshad Vyas, Advocate i/b
MDP & Partners for the Respondent.

ORDER :

1. List this appeal for admission and for final disposal on January 28, 2021. Scanned copy of memo of appeal, etc. shall be filed by the appellant before the registry.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

04.01.2021
PTM